

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 98 OF 2018 & IA NO. 178 OF 2018

Dated: 06th September, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Paschimanchal Vidyut Vitran Nigam Ltd & Anr.

.... Appellant(s)

Versus

M/s Parmarath Iron Pvt. Ltd. & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Pradeep Mishra

Counsel for the Respondent(s) : Mr. M.G. Ramachandran
Mr. Shubham Arya
Ms. Anushree Bardhan for R-1

Mr. C.K. Rai
Mr. Sachin Dubey for R-2

ORDER

Admit.

Learned counsel, Mr. M.G. Ramachandran appearing for the first Respondent submitted that, they do not propose to file reply on the ground that they have already filed preliminary submission. The same may kindly be treated as reply to the main appeal also in the interest of justice and equity.

Learned counsel, Mr. C.K. Rai, appearing for the second Respondents submitted that, he does not propose to file reply to the main appeal. However, he submitted that he will file his written submission when the matter is taken up for hearing.

Learned counsel, Mr. Pradeep Mishra, appearing for the Appellant prays for three weeks time to file his rejoinder submission in this matter.

Submissions made by the learned counsel appearing for both the parties, as stated above, are placed on record.

Learned counsel appearing for the Appellant is permitted to file his rejoinder submission in this matter by 27.09.2018, after duly serving copy on the other side.

List this matter for admission on **04.10.2018**, as agreed by the learned counsel appearing for the Appellant and the Respondents.

(S. D. Dubey)
Technical Member
vt/pk

(Justice N. K. Patil)
Judicial Member